

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

CP (IB) No. 21/Chd/Pb/2022

IN THE MATTER OF
Punjab National Bank

...

Petitioner

Versus

Snehlata Saluja

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 02.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Mr. Rajan Chawla, Advocate

**For the Resolution
Professional**

: Mr. Abhishek Anand and Mr. Ishaan
Dhingra, Advocates

**For the
Respondent/Personal
Guarantor**

: Mr. Vaibhav Sahni, Advocate

ORDER

At the request of the Ld. counsels for both the parties, list the matter
on 04.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)